

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 106
IA(Com)-245/2024

IN
03/271 & 272/ND/2018

IN THE MATTER OF:

M/s. Ahmedabad Vadodara Expressway Company Petitioner/Applicant
Ltd.

Order u/S. 271-272 of Companies Act, 2013

Order delivered on 08.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner :
For the Liquidator : Mr. Atul Bhatia, Adv.

ORDER

IA(Com)-245/2018

This application has been filed seeking following prayers in terms of the provisions under Section 277(4) of the Companies Act.

- "A. *allow the present application.*
- B. *pass necessary direction(s)/order(s) constituting the Winding Up Committee comprising of below mentioned persons.*
1. *Mrs. Deepika Bhugra Prasad, the provisional Liquidator.*
 2. *Any professional as may be nominated by this Hon'ble Bench.*
- C. *pass any further direction(s)/order(s) as may deem fit to this Hon'ble Tribunal."*

It may be mentioned that vide order dated 28.05.2024, passed in CP-3/2018, the company was wound up.

The Petitioner has suggested the name of Ms. Deepika Bhugra Prasad, who was appointed as Liquidator by this Tribunal vide order dated 28.05.2024, the provisional Liquidator, to be one of the committee members.

It is submitted that there are no secure creditors and therefore there is no need to appoint any nominee of the secure Creditors.

We further direct Mr. Kunal Mimani, Advocate on Record having Contact No. +917042492840 to be appointed as the professional as required under Section 277(4) of the Companies Act, 2013. We further direct that Rs. 1,00,000/- shall be paid as the professional fees to the Professional.

Ordered accordingly.

-Sd-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Ajay

-Sd-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**